

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

ALLAHABAD this the 15th day of February, 2006.

HON'BLE MR. A.K. BHATNAGAR, MEMBER- J
HON'BLE MR. A.K. SINGH, MEMBER- A.

CIVIL CONTEMPT PETITION NO. 101 OF 2005

Ram Chandra Meena, A/o Sri Dhansi Ram,
R/o Vill. Katahara, P.O. Khera Railanagar via Psumjattan,
Tehsil Kathrausi, Distt. Alwar (Rajasthan).

.....Applicant

VE R S U S

1. Sri K.P. Jaina, General Manager, N.C.R. Allahabad.
2. Sri Sheo Kumar Chaudhary, DRM, NCR, Allahabad,
3. Sri P.K. Ojha, Sr. Divisional Operating Manager,
NCR, Allahabad.
4. Sri M. Tirki, Divisional Operating Manager,
NCR, Allahabad.
5. Sri P.N. Bose, Assistant Operating Manager,
NCR, Allahabad.

.....Respondents

Present for the Applicant: Sri "(None)"
Present for the Respondents : Sri A.K. Gaur

ORDER

BY HON'BLE MR. A.K. BHATNAGAR, JM

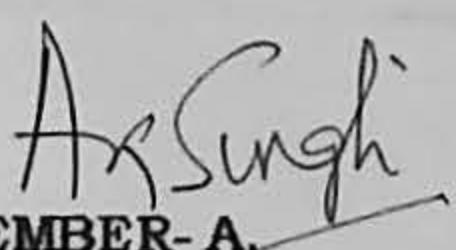
This Contempt Petition has been filed for punishing the respondents for willfully disobeying the order dated 21.02.2005 passed by this Tribunal in O.A No. 1255/2001 which is as under:-

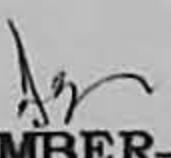
"In conclusion, the O.A succeeds. The order impugned namely order dated 24.05.2000 passed by the respondent No. 2, order dated 12.09.2000 passed by the respondent No. 4 and

order dated 23.10.2000/03.11.2000 passed by the respondent No. 3 are all quashed and set aside. The applicant is entitled to reinstatement to the post of Porter with all consequential benefits of arrears and pay and allowances etc. The respondents are directed to reinstate the applicant forthwith and work out the extent of arrears of pay and allowances due to him from the date of removal from service till the date of reinstatement and this amount shall be paid to the applicant within a period of four months from the date of receipt of certified copy of this order."

2. Learned counsel for the respondents submitted that the order dated 21.02.2005 passed in O.A No. 1255/01 has been fully complied with. The applicant has been reinstated and he has taken over the charge on the same post and all the allowances, which were due to him from the date of removal from service till the date of reinstatement and arrears of salary have also been paid to him. As directed by the Tribunal. Counsel for respondents has further submitted that all the relevant facts have been stated in paragraph 7, 8 and 9 of the Affidavit filed by the respondent No. 3 alongwith Annexure SCA- 1.

3. We have heard counsel for the respondents and perused the records available before us. After hearing counsel for the respondents, we are of the considered view that the order passed by this Tribunal has duly been complied with, therefore, nothing remains to be adjudicated upon and the Contempt Petition is dismissed accordingly. Notices issued are hereby discharged.


MEMBER-A


MEMBER-J.

/ANANAD/